

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 31st July, 1956, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

1. Shri K. P. Madhavan Nair
2. Kakasaheb Kalelkar
3. Dr. Radha Kumud Mookerji
4. Dr. Nalinaksha Dutt
5. Prof. Humayun Kabir
6. Shah Mohammad Umair
7. Syed Mazhar Imam
8. Shri R. P. N. Sinha
9. Prof. R. D. Sinha Dinkar
10. Shri P. N. Sapru
11. Shri Abdur Rezzak Khan
12. Shri Satyapriya Banerjee
13. Shri Kishen Chand
14. Kunwarani Vijaya Raje

15. Shri Rajendra Pratap Sinha

16. Shri Govind Ballabh Pant."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SEVENTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

MINUTES (1955-56) VOL. 5, Nos. 2 & 3

श्री ब० गो० महता (गोहिलवाड़) :
श्रीमन्, मैं एस्टीमेट्स समिति (१९५५-५६)
की कार्यवाही का सारांश, कंड १, अंक २ तथा
३, पेश करता हूँ।

STATES REORGANISATION BILL—
contd.

Mr. Speaker: A list of selected amendments to clauses 2 to 15 of the States Reorganisation Bill has been circulated to Members last night. These amendments have been indicated by Members to be moved subject to their being otherwise admissible. Their numbers are as follows:—

Clause No.	No. of Amendment
2	270, 41, 42, 269, 210, 61, 211, 183, 212, 184, 63, 271, 185, 186, 213, 187, 214, 146, 383, 215.
3	452, 372, 373, 216, 420, 421, 165, 66, 132, 217.
4	261, 188, 189, 190, 191 192, 166, 193.
5	375, 274, 133, 218.